

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 508 of 2012-DB

[Arising out of Order-in-Original/Appeal No SRP-94-DMN-VALSAD-2012-13 dated 23.08.2012 passed by Commissioner of Central Excise, Customs and Service Tax-DAMAN]

Demosha Chemicals Pvt Limited

.... Appellant

Plot No. 82, GIDC, Gundlav,
VALSAD, GUJARAT-396035

VERSUS

Commissioner of Central Excise & ST, Daman

.... Respondent

3rd Floor...Adarsh Dham Building, Vapi-Daman Road,
Vapi, Opp.Vapi Town Police Station, Gujarat-396191

APPEARANCE :

Shri S. Suryanarayanan, Adv for the Appellant
Shri R K Bhashkar, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/11378 / 2021

DATE OF HEARING/ DECISION : 01.04.2021

RAMESH NAIR :

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this Tribunal shall be deemed to have been withdrawn in terms of Section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**